

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:571

ANSWERED ON:27.02.2013

IRREGULARITIES IN SEEKING VOLUNTARY RETIREMENT

Joshi Shri Pralhad Venkatesh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Department of Personnel and Training (DoPT) has pointed out certain deficiencies/irregularities and misconduct on the part of the present CEO and MD of Industrial Finance Corporation of India (IFCI) in seeking voluntary 172 retirement from Government service and subsequent employment in IFCI; and

(b) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): Shortcomings in the procedure required to be followed under CCS (Pension) Rules was brought to the notice of Department of Financial Services for appropriate action. Permission in the prescribed form alongwith the declaration is required to be sought by a pensioner seeking post-retirement commercial employment.